

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI  
COURT-III

CA(CAA)-02/(ND)/2018

In the matter of  
Abhilasa Dealmark (P) Limited

....PETITIONER

SECTION :  
Under Section 230-232

Order delivered on 09.1.2018

Coram :  
R. VARADHARAJAN,  
Hon'ble Member (Judicial)

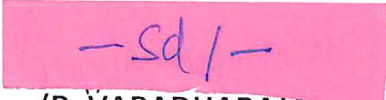
For the Petitioner /applicant : Mr. Manoj Kumar Garg, Advocate

For the Respondent/Corporate Debtor :  
For the Intervener :

ORDER

Learned Counsel for the petitioner is present. Heard.

Order reserved.

  
(R. VARADHARAJAN)/  
MEMBER (JUDICIAL)

Surjit  
09.1.2018